

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL)..... Diary No. 43842/2025

[Arising out of impugned final judgment and order dated 16-05-2025 in CRLA No. 1846/1983 passed by the High Court of Judicature at Allahabad]

CHHEETAR SINGH & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

Date : 05-12-2025 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

HON'BLE MR. JUSTICE VIPUL M. PANCHOLI

For Petitioner(s) :Mr. Aditya Prakash Sahay, Adv.
Mr. Venugopal Abhay, Adv.
Mr. Alok Raj, Adv.
Ms. Anita Kanungo, AOR
Mr. Harshit Griyaghev, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice, returnable within six weeks.

(LOKESH ARORA)
SENIOR PERSONAL ASSISTANT

(CHETNA BALOONI)
COURT MASTER (NSH)